

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH O.A. No.060/00160/2020

Chandigarh, this the 19th February, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Rakesh Mohan Gupta, age 59 years, S/o Sh. A.N. Garg, Joint Deputy Director, Subsidiary Intelligence Bureau (Ministry of Home Affairs), Government of India, Chandigarh, Resident of Flat No. 1203, Progressive Enclave, Sector 50-B, Chandigarh, Group A

....Applicant

(BY: MR. KARAN NEHRA, ADVOCATE)

Versus

- 1. The Union of India through Secretary of Home to Government of India, Ministry of Home Affairs, North Block Complex, New Delhi 110001.
- 2. The Director, Intelligence Bureau (Ministry of Home Affairs) Government of India, North Block Complex, New Delhi 110001.
- 3. The Additional Director, Subsidiary Intelligence Bureau, (Ministry of Home Affairs), Government of India, Plot No. 1 B, Sector 19 A, Chandigarh 160019.

.... Respondents

ORDER(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. In view of the fact that the representations (Annexure A-20 colly and A-21) of the applicant, followed by a legal notice dated 25.11.2019 (Annexure A-23), claiming interest on the amount of arrears of pay and allowances paid to him, are pending consideration, I deem it appropriate to dispose of the O.A., in limine, with a

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direction to the respondents to consider and decide the same in accordance with law and rules on the subject, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. A copy of the order so passed be duly communicated to the applicant.

2. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(Sanjeev Kaushik) Member (J)

Place: Chandigarh Dated: 19.02.2020

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